

17

**ASSAM ACT XVII OF 1959**

**THE ASSAM ACQUISITION OF LAND FOR FLOOD CONTROL  
AND PREVENTION OF EROSION (AMENDMENT)  
ACT, 1959**

**Received the assent of the Governor on the 15th May 1959**

(Passed by the Assembly)

[Published in the *Assam Gazette*, dated the 20th May 1959]

*An*

*Act*

*to amend the Assam Acquisition of Land for flood Control and Prevention  
of Erosion Act, 1955 (Assam Act VI of 1955).*

**Preamble.**—WHEREAS it is expedient to amend the Assam Acquisition of land for Flood Control and Prevention of Erosion Act, 1955 (Assam Act VI of 1955) hereinafter referred to as the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Tenth Year of the Republic of India as follows :—

**1. Short title, extent and commencement.**—(1) This Act may be called the Assam Acquisition of Land for Flood Control and Prevention of Erosion (Amendment) Act, 1959.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**2. Amendment of section 6 of the Assam Act VI of 1955.**—In Section 6 of the Principal Act,—

in sub-section (1),—

(i) for the words “for land excluding building or structure, if any a sum not exceeding twenty times the annual land revenue” the words “for land including standing crops and trees, if any, but excluding building or structure, a sum not exceeding forty times the annual land revenue in case of Periodic Patta Land and fifteen times the annual land revenue in case of Annual Patta Land” shall be substituted.

(ii) In proviso to sub-section (2) of section 6, the word “materials” occurring in the 3rd and the 6th line shall be substituted by “buildings or structures as the case may be”.

[Price .06 nP. or 1d.]